

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. C.P. 4395/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Natural Hut Pvt Ltd

V/s.

Apple Land Development Pvt Ltd & Ors.

Appearance

For Applicant : Adv. Pulkit Sharma a/w. Adv. Sagar Vichare i/b.
Zunjarrao & Co.

For Respondent : None appeared

SECTION 241-244 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Vide order dated 05.03.2024 one last and final opportunity was granted to R-2 & R-3 to file reply. Since the reply has not been filed till date the right to file reply of R-2 & R-3 stands forfeited.

As far as, service on the liquidator of R-4 is concerned, Ld. counsel for the Petitioner submits that the liquidator has been served with the petition vide email dated 11.03.2024. Service affidavit has been filed on 15.04.2024 which is under scrutiny.

From the record, it is noted that service on R-1 and R-4 was made by substituted service by paper publication in newspapers Free Press Journal (English) and Navsakti (Marathi) dated 21.02.2024 and the service affidavit is on record. In addition, service on the liquidator of R-4 is also effected through email.

One last and final opportunity is granted to file R-1 and R-4 to file reply within three weeks failing which the right to file reply shall stand forfeited. List on **11.06.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)